

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-52/2006/8850/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
Member, MACT,
Nagaon.

Dated Guwahati the ^N 21 October, 2022

Sub: **Earned Leave.**

Ref:- Letter No. MACT/N/2566 dtd. 10.10.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 6 days from 12.10.2022 to 17.10.2022 with station leave permission from the morning of 12.10.2022 till the morning of 19.10.2022** (sufficing 18.10.2022), subject to submission of your leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the in-charge District & Sessions Judge, Nagaon with retrospective effect.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-52/2006/8851-8852-8853/A, dated , 21-10-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The District & Sessions Judge, Nagaon
3. The Project officer, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)